Dibrugarh Telex Exchange

1716. SHRIMATI BIJOYA CHAK-RAVARTY: Will the Minister COMMUNICATIONS be pleased to state;

- («u what is the total installed and maximum working capacity of Dibrugarh Telex Exchange at present;
- (b) what is the actual number of working connections and the number of persons on the waiting list at present and by when the current waiting lists likely to be cleared;
- (c) whether Government have any prospective plans to convert it into an electronic one and expand its capacity in the near future; if so, what are the details in this regard;
- (d) whether its subscribers have access to international dialling facility; if so, the names of the countries assessible and their respective access codes; and
- (e) if the answer to part (d) above be in the negative, whether Government propose to extend this facility to Dibrugarh Telex Exchange?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA): (a) The total installed capacity of Telex at Dibrugarh is 50 lines and the maximum connectable capacity is 47 lines,

- (b) There are 27 working connections and three applicants are on the waiting list. One connection will be provided shortly and the other two are long distance connections. These are likely to be provided by Decembers 1986.
- (c) At present there is no plan to convert this exchange into an electronic one and to expand it's capacity.
- (d) Yes, Sir. its subscribers have access to international telex dialling 930 RS-7.

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facility. The names of countries accessible with their access codes are given in the Annexure. [See appendix (XXXIX Annexure No. 112.]

(e) Question does not arise in view of (d) afbove.

Bench of Guwahati High Court at Dibrugarh

- 1717. SHRIMATI BIJOYA CHAK-RAVARTY; the Minister Will LAW AND JUSTICE be pleased to state:
- (a) whether Government propose to set up a Bench of Guwahati High Court at Dibrugarh for the benefits of litigants of upper Assam and Aruna-chal Pradesh; and
- (b) if so, by when, and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ):

(a) No, Sir.

(b) Action in the matter of establishment of Benches of High Courts is taken by the Government of India only receipt of proposals from the State Governments. No proposal in this regard has been received from the Government of Assam.

Industrial Estate at Dibrugarh

1718. SHRIMATI **BUOYA** CHA-KRAVARTY: Will the Minister of INDUSTRY be pleased to state:

- (a) whether an Industrial Estate was opened at Dibrugarh recenly; if so, what are the details therof;
- (b) what are the details of the progress made so far by this Estate since its inception;

(c) what are the plans of Central Government to develop this. Industrial Estate in the near future; and

(d) whether Government ,prooose to set up any industries in public sector and/or joint sector in Dibrugarh Tn-